Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 16th April 2025 is published together with Statement of Objects and Resasons for general information:-

L.A. Bill No. 10 of 2025

# A Bill further to Amend the Tamil Nadu Panchayats Act, 1994.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:-

(1) This Act may be called the Tamil Nadu Panchayats Short title and (Second Amendment) Act, 2025.

commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 2 of the Tamil Nadu Panchayats Act, 1994 Amendment of (hereinafter referred to as the principal Act), after clause (25), the following clause shall be inserted, namely:-

section 2.

Central Act 49 of 2016.

Tamil Nadu Act 21

of 1994.

'(25-A) 'person with disability' shall have the same meaning as in the Rights of Persons with Disabilities Act, 2016;".

3. In Chapter III of the principal Act, after section 32, the following Insertion of new sub-heading and section shall be inserted, namely:-

sub-heading and section 32-A.

### "NOMINATION OF PERSON WITH DISABILITY.

- 32-A. Nomination of person with disability in panchayat.-(1) In every village panchayat, panchayat union council and district panchayat, a person with disability shall be nominated as a member by the Government or any authority authorised by them, in such manner as may be prescribed.
- (2) The nomination under sub-section (1) shall be in addition to the members of the respective panchayats as specified in sections 6, 17 and 25.
- 3. In Chapter III of the principal Act, after section 32, the following Insertion of new sub-heading and section shall be inserted, namely:-

sub-heading and section 32-A.

#### "NOMINATION OF PERSON WITH DISABILITY.

- 32-A. Nomination of person with disability in panchayat.— (1) In every village panchayat, panchayat union council and district panchayat, a person with disability shall be nominated as a member by the Government or any authority authorised by them, in such manner as may be prescribed.
- (2) The nomination under sub-section (1) shall be in addition to the members of the respective panchayats as specified in sections 6. 17 and 25.
- (3) The qualifications for nomination as a member shall be such as may be prescribed.
- (4) The term of office of the member so nominated shall be co-terminus with the duration of the panchayat.
- (5) The rights and duties of the member so nominated shall be such as may be prescribed, but he shall not have the right to vote.".
- of the principal Act, sub-section (2), after clause (xlvii), the following clauses shall be added, namely:-

"(xlviii) as to the manner of nomination of person with

(xlix) as to the qualifications for nomination as a member under section 32-A;

disability as a member;

(I) as to the rights and duties of a member nominated under section 32-A.".

in Amendment of section 242.

#### STATEMENT OF OBJECTS AND REASONS

The Hon'ble Chief Minister of Tamil Nadu has announced that action will be taken to nominate persons with disabilities in all local bodies in the State to ensure that their voices are heard in local governance and that they are empowered to take leadership roles in local administration. The above announcement paved the way for achieving social justice by way of distribution of opportunities and privileges equally to all citizens including the persons with disabilities. Accordingly, the Government have decided to nominate one person with disability in all the village panchayats, panchayat union councils and district panchayats by amending the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) suitably.

2. The Bill seeks to give effect to the above decision.

I. PERIYASAMY,
Minister for Rural Development.

# MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2), 3 and 4 of the Bill authorise the Government to issue notification or to make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

I. PERIYASAMY,
Minister for Rural Development.

Secretariat, Chennai, 16th April 2025. K. SRINIVASAN, *Principal Secretary.*